

Explanatory Memorandum to Notification No. 01/2021-Central Excise, dated 1st February, 2021 to 07/2021-Central Excise, dated 1st February, 2021: -

S. No.	Notification No.	Description
1.	01/2021-Central Excise, dated 1st February 2021	Seeks to amend notification No. 11/2017-Central Excise, dated 30.06.2017, to prescribe effective rate of Basic Excise Duty and to add the reference of Agriculture Infrastructure and Development Cess in the appropriate duty of excise.
2.	02/2021-Central Excise, dated 1st February 2021	Seeks to amend notification No. 05/2019-Central Excise, dated 06.07.2019, to prescribe effective rate of Special Additional Excise Duty for Petrol and Diesel.
3.	03/2021-Central Excise, dated 1st February 2021	Seeks to exempt Agriculture Infrastructure and Development Cess on blended fuels.
4.	04/2021-Central Excise, dated 1st February 2021	Seeks to amend notification No. 28/2002-Central Excise, dated 13.05.2002, to exempt M-15 and E-20 fuels from Special Additional Excise Duty and to add the reference of Agriculture Infrastructure and Development Cess in the appropriate duty of excise.
5.	05/2021-Central Excise, dated 1st February 2021	Seeks to exempt M-15 fuel from Road and Infrastructure Cess.
6.	06/2021-Central Excise, dated 1st February 2021	Seeks to exempt E-20 fuel from Road and Infrastructure Cess.
7.	07/2021-Central Excise, dated 1st February 2021	Seeks to amend notification Nos. 10/2018-Central Excise, 11/2018-Central Excise, 12/2018-Central Excise and 13/2018-Central Excise, all dated 02.02.2018, to add the reference of Agriculture Infrastructure and Development Cess in the appropriate duty of excise.